

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): (a) and (b). No, Sir. The comparative figures indicated below do not suggest any spurt in bride burning cases/suicide by burning due to dowry cases in the Capital:

1986	1987	1988 (Upto 31.10.1988)
60	59	57

(c) The following measures have been taken:-

- (i) Offences under the Dowry Prohibition Act have been made Cognizable and attract more stringent punishment.
- (ii) A new section has been added in the Indian Penal Code making the offence of harassment and cruelty to women by their husbands a cognizable offence.
- (iii) New sections 113-A & 113-B have been inserted in the Indian Evidence Act providing for presumption by a Court as to abetment of suicide/dowry death by a married woman.
- (iv) Short-stay home has been set up by the Delhi Administration for the use of women in distress.
- (v) Special Magistrates have been detailed for recording dying declarations.
- (vi) Public is educated through the media about the evil of dowry.
- (vii) Instructions have been issued to

get postmortem conducted by two surgeons in dowry death cases.

- (viii) A special Cell for crime against women under the supervision of a Woman Deputy Commissioner of Police has been set up.

Amount Due from Nigerian Airlines

2301. DR. B.L. SHAILESH: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) the amount due from the Nigerian Airlines for the services rendered like handling of its planes in India; and

(b) the manner in which the settlement was made with the Nigerian Government and the steps being taken or proposed to be taken to recover the amount due to India?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION AND TOURISM (SHRI SHIVRAJ V. PATIL): (a) and (b). Nigerian Airlines do not operate scheduled flights to India and therefore, no amount is due on account of handling charges from that carrier. Nigerian Airlines owe an amount of Rs. 6.08 lakhs (approx.) to Air India. Air India is directly following up with Nigerian Airlines for settlement of the outstanding amount.

[*Translation*]

Nuclear Power Capacity

2302. SHRI VIRDHI CHANDER JAIN:
SHRIMATI JAYANTI PATNAIK:

Will the PRIME MINISTER be pleased to state: